

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2985
ANSWERED ON:10.12.2014
POSTING IN HOME STATE
Bhagat Shri Bodh Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the details of Policy regarding All India Services officers like IAS, IPS and IFS for posting in their home State;
- (b) the number of the above category officers from MP, UP, Bihar, West Bengal, Chhattisgarh and Maharashtra being given posting in their home States, and the number of years for which they have been posted;
- (c) whether posting of All India Services Officers in their home States beyond the permissible time period has deprived the State civil services officers who had been promoted to All India Services for posting in their own States; and
- (d) if so, the details thereof and the measures taken in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

- (a): As per the existing Cadre Allocation Policy, cadre allocation of All India Services officers i.e. IAS, IPS & IFS to their home state is done on the basis of their rank, order of preference for cadre indicated by them and availability of insider vacancy in their category at their turn.
- (b): On the basis of the CSE 2013, the following number of candidates from these states have been allocated to their home state, on permanent basis:-

S.No	Name of the state	Number of candidate allocated to Home State
1.	MP	4
2.	UP	6
3.	BIHAR	3
4.	WEST BENGAL	NIL
5.	CHHATTISGARH	NIL
6.	MAHRASHTRA	3

In respect of IPS & IFS, cadre allocation on the basis of examination of 2013 has still not been finalized.

- (c): No such reference has been received from the State Government in this regard, recently, in respect of IAS officers.
- (d): Does not arise.